

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1222 of 2000

Allahabad this the 07th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Nagendra Rai S/o Late Lalji Rai, resident of  
village Piprauli, Post Office Santram Ganj Bazar,  
Tahsil Zamania, District Ghazipur.

By Advocate Shri J.P. Yadav Applicant

Versus

1. Union of India through Chairman, Railway Board,  
New Delhi.
2. General Manager, Eastern Railway, Calcutta.
3. Divisional Railway Manager, Eastern Railway,  
Division, Danapur.
4. P.W.I., Eastern Railway, Danapur.

Respondents

By Advocate Shri D.C. Saxena

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Late Shri Lalji Rai-father of the applicant died in harness on 01.02.92 while he was serving as Gangman at Danapur. Being the sole bread earner for the family, on his death his dependent consisting of <sup>Came</sup> 3 sons and widow <sup>in</sup> distress. The applicant being responsible to bear the burden of family under indigent condition, applied for appointment on compassionate ground, but without any favourable response. It has also been mentioned that Shri Lalji Rai,....pg.2/-

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the eldest amongst the sons of deceased is living separately. After waiting for good long time, frustration cropped up and, therefore, he has come up seeking relief to the effect that the respondents be directed to provide employment on compassionate ground.

2. The respondents have filed the counter.reply wherein the claim of the applicant has not been denied, but it has been mentioned that the matter is under active consideration at the Headquarters.

3. Heard Shri J.P. Yadav counsel for the applicant and Shri D.C. Saxena, counsel for the respondents. Perused the record.

4. Keeping in view the facts and circumstances of the matter particularly when the claim of the applicant has not been denied and is said to be under active consideration, it would suffice to part with the matter ~~that~~with the observation that the competent authority in the respondents establishment shall expedite the process and complete the same preferably within a period of three months from the date of communication of this order. The O.A. stands disposed of accordingly. No cost.

*See a copy*  
Member (J)

/M.M./